

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.436/98

Thursday, this the 19th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Lathish M Jacob,  
Muthuparakunnel House,  
Calvarimount.P.O.  
8th Mile, Kattappana South. - Applicant

By Advocate Mr PC Sebastian

Vs

1. The Sub Divisional Inspector of Post Offices,  
Kattappana Sub Division,  
Kattappana South.P.O.  
Idukki District.
2. The Postmaster General,  
Central Region,  
Kochi-682 016. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 19.3.98, the  
Tribunal on the same day delivered the following:

O R D E R

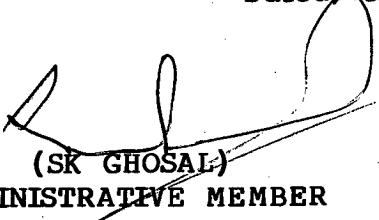
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

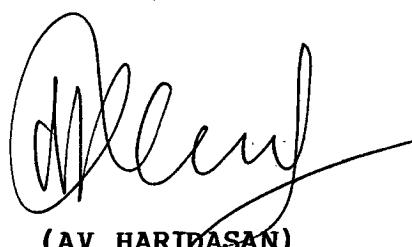
The applicant is an aspirant for selection and appointment to the post of Extra Departmental Delivery Agent, Vazhavara Post Office. The applicant has filed this application for a declaration that he is entitled to be considered for selection to the post though his name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme' Court in Excise Superintendent, Malkapathnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Vazhavara Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of the applicant also valid for selection and appointment to the post of Extra Departmental Delivery Agent, Vazhavara Post Office at the interview scheduled to be held on 23.3.98 or any deferred date, though his name is not sponsored by the Employment Exchange. No costs.

Dated the 19th March, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

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